

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

R.A. No. 8/2002  
(O.A. No. 30/1996)

Present, : Hon'ble Mr. B.P. Singh, Administrative Member.  
Hon'ble Mr. Kuldip Singh, Judicial Member.

UNION OF INDIA & ORS.

- V E R S U S -

BENOY KRISHNA HALDAR

(Counsel present at the time of final hearing of the O.A.)

For the original applicant : Mr. P.K. Munsi, counsel.

For the original respondents: Mr. D.K. Singh, counsel.

DISPOSED OF BY CIRCULATION

DATE OF ORDER: 05.07.2002

This Review petition has been filed by the original respondents against the order dated 6.02.2002 passed in O.A. No. 30/1996 by the Bench consisting of Sri B.P. Singh, Administrative Member and Sri Kuldip Singh, Judicial Member and not Administrative Member as typed on the top of the order. The operative portions of the order are recorded in paragraph Nos. 10 and 11 of the decision which have been reproduced in the Review petition. The said order has been sought to be reviewed, recalled and/or modified on the following grounds stated in para Nos. 4 and 5 of the Review petition. The same are reproduced as under:-

"4. From the said order the present applicant is unable to execute the same as the order speaks for itself and which require modification and/or review by this Hon'ble Tribunal.

5. Under such circumstances your applicant prays that the order dated 06.02.2002 in O.A. No. 30/1996 be modified and/or reviewed by order of this Hon'ble Tribunal."

2. From the perusal of the above grounds, it is clear to me that no error apparent in the order dated 6.02.2002 has been pointed out while filing the present Review petition. Therefore, I do not find any justification to interfere in the order already passed. Since no error

Ansari

apparent has been pointed out in the Review Petition, I do not find any merit in the R.A. and, therefore, the same is dismissed by circulation.

*B.P. Singh*  
( B.P. Singh )

Member (A)

I agree  
*Kuldeep*  
( Kuldeep Singh )

Member (J)